

**W.P.(C) No. 9451 of 2019**

**I.A. No. 17198 of 2019**

10. 16.12.2019 This is an application for impletion of opposite parties 7 to 26 in the cause title of the writ petition.

Heard.

Considering the grounds stated in this application, prayer for amendment is allowed. Consolidated cause title of the writ petition shall be filed.

The I.A. is accordingly disposed of.

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**K.S. JHAVERI**  
**(CHIEF JUSTICE)**

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**K.R. MOHAPATRA**  
**(JUDGE)**

**W.P.(C) No. 9451 of 2019**

11 16.12.2019 Heard.

Issue notice to the newly added opposite parties 7 to 26 by special messenger at the cost of the petitioner. The cost be assessed and deposits made by 18.12.2019. The notice be made returnable by 03.02.20210. Requisites shall also be filed.

This matter to come up on 03.02.2020.

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**K.S. JHAVERI**  
**(CHIEF JUSTICE)**

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**K.R. MOHAPATRA**  
**(JUDGE)**

*bks/jm*